
(2018) 03 CHH CK 0201
In the Chhattisgarh High Court
Case No : WPC No. 776 of 2018

RUP NARAYAN

APPELLANT

Vs

UNION OF INDIA

RESPONDENT

Date of Decision : 21-03-2018

Acts Referred:

Citation : (2018) 03 CHH CK 0201

Hon'ble Judges : SANJAY K. AGRAWAL

Bench : Single Bench

Advocate : Yogesh Chandra, R. N. Pusty, B. Gopa Kumar

Final Decision : Disposed Of

Judgement

1. Learned counsel appearing for the petitioners would submit that petitioners land has been acquired by the State Government for the purpose of construction of road under the Pradhan Mantri Gram Sadak Yozna but no compensation has been paid to them till date.
2. Learned counsel appearing for the State would submit that petitioners' case for grant of compensation will be considered and decided expeditiously.
3. I have heard learned counsel for the parties.
4. Be that as it may, the respondent State is directed to consider petitioners case for grant of compensation if their land has been acquired for construction expeditiously preferably within a period of three months from the date of receipt of certified copy of this order.
5. With the aforesaid observation, the writ petition stands disposed of. No order as to cost(s).